New Delhi 12th October, 2018

To

All Chief Commissioners/Directors General

Subject: Instructions for effectively defending the interest of the Government in CAT/High Court Cases-regarding.

Sir/Madam,


2. In this regard, your attention is drawn to DoPT OM dated 01.05.2000 (No.28027/9/99 Estt.A) (enclosed) for necessary action.

Encl: As above.

Yours faithfully,

(A. K. Qasim)
Director (Ad.II A&B)
No. 28027/9/99-Estt (A)
Government of India
Ministry of Personnel, Public Grievances and Pensions
Department of Personnel and Training

OFFICE MEMORANDUM

New Delhi, dated the 3rd May, 2000

Subject: Court orders against Government of India instructions on service matters – consultation with Ministry of Law and DoP&T on the question of filing appeals, before implementation of Court's orders.

The undersigned is directed to say that it has come to the notice of this department that in cases where the Courts have passed orders against the Government of India instructions, the administrative Ministry/Department has not consulted the Law Ministry on the question of filing appeal against such orders, before implementation of such orders.

2. The matters have been considered in this Department and it has been decided that whenever there is any Court order against the Government of India instructions on service matters, the administrative Ministry/Department/Office shall consult the Department of Legal Affairs and the Department of Personnel and Training on the question of filing appeal against such an order, as far as possible, well in time, that is before the time limit, if any, prescribed in such order or before the time limit for filing appeal. No such orders shall be implemented by the concerned Departments/Ministries without first referring the matter to the Department of Legal Affairs for advice and to Department of Personnel and Training.

3. The Ministries/Departments are requested to note the above instructions for strict compliance.

4. These instructions are issued in consultation with the C&AG, in regard to its applicability to Indian Audit and Accounts Department.

(Smt. S. Bandhopadhyay)
DIRECTOR

To
All Ministries/Departments of the Government of India.

Copy to:
2. Union Public Service Commission, New Delhi.
5. All Union Territory Administrations.
6. Lok Sabha/Rajya Sabha Secretariat.

(Smt. S. Bandhopadhyay)
DIRECTOR